IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India .... Applicant/petitioner
Vs.
M/s. Advance Sufactanta India Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the IRP Ms. Anju B. Gupta, Ms. Apoorva Gulati, Advs.

ORDER

CA-1266(PB)/2019:-

Notice of the application be issued to the non-applicant-Ex.-directors for 26.07.2019.

Process dasti as well as by email, WhatsApp etc.

List on 26.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

-Sd-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

11.07.2019
Aarti Makker